

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI
Company Appeal (AT) (Ins) No. 623 of 2020

IN THE MATTER OF:

Hemanshu Jamnadas Domadia

...Appellant

Versus

Central Bank of India & Anr.

...Respondents

Present: -

For Appellant: Mr. Keith Varghese, Mr. Mohit Gupta, Advocates.

For Respondent: Mr. Kunal Tandon, Ms. Richa Sandilya, Advocates for R-1.

O R D E R

(Virtual Mode)

05.03.2021 Heard Learned Counsel for the Appellant, he filed an Application I.A. No. 420 of 2021 for taking additional documents on record.

In Reply to the Application, Learned Counsel for the Respondent seeks to file Additional document which are already on record before Adjudicating Authority.

The Respondent is allowed to file the same within a week supported by the Affidavit that such documents are already on record before the Ld. Adjudicating Authority.

Learned Counsel for the Appellant submits that the Ld. Adjudicating Authority has passed the liquidation order, therefore, a short date may be given.

Let the matter be fixed for hearing and consideration of I.A No. 420 of 2021 on **26th March, 2021 at top of the list.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

SC/bm.